

कामगंज- बरेली के रास्ते लखनऊ से-
वैकल्पिक मोटर लाइन के मार्ग से जुड़ा हुआ
है। कानपुर से हायरस तक मोटर लाइन खंड
का बदलाव करने के लिए इस समय कोई
प्रस्ताव विजराधीन नहीं है।

Conversion of Ranchi-Lohardaga Line

*288. SHRIMATI SUMATI ORAON:
Will the Minister of RAILWAYS be pleas-
ed to state:

(a) whether there is a proposal for con-
version of Ranchi-Lohardaga narrow
gauge railway line into broad gauge and its
linking with the Chandwa Railway Station;

(b) if so, the survey operations done,
if any, in this regard and the progress
made so far; and

(c) how soon the construction work on
this project is likely to commence?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS AND IN
THE DEPARTMENT OF PARLIAMEN-
TARY AFFAIRS (SHRI MALLIKAR-
JUN): (a) to (c). There is no scheme for
conversion of Ranchi-Lohardaga N.G. line
into B.G. However, an Engineering-cum-
Traffic Survey is being carried out to exa-
mine the proposal, and its extension upto
Tori. On receipt of the survey report, and
examination thereof, a final decision will
be taken subject to availability of funds
and clearance by the Planning Commis-
sion.

Evening Law Classes being wound up

*289. SHRI V. S. VIJAYARAGHA-
VAN: Will the Minister of EDUCATION
AND CULTURE be pleased to state:

(a) whether it is a fact that the even-
ing classes for Law being conducted by
the Delhi University are being gradually
wound up;

(b) whether the Bar Council of India
has made any recommendation to this ef-
fect; and

(c) if so, the reasons for this decision?

THE MINISTER OF STATE IN THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRIMATI SHEILA KAUL): (a) to
(c). A statement is laid on the Table of
the Sabha.

Statement

Under the Advocates Act, 1961, the Bar
Council of India is the competent autho-
rity to prescribe standards of legal educa-
tion for the purpose of enrolment as Ad-
vocates. In pursuance of this, the Bar
Council of India has been prescribing from
time to time the standard of teaching and
examination for L.L.B. Courses.

In August, 1979, the Bar Council of
India requested all Universities to convert
the existing morning and evening Law Col-
leges and Departments into whole-time day
Colleges and Departments latest by June,
1982. According to the Bar Council, a Law
College or Department shall be considered
to be a whole-time College or Department
if its working period is spread over at least
6-1/2 hours every working day comprising
of lectures, contact hours with teachers,
library work and other curricular and co-
curricular activities; the Library remains
open for at least 8 hours every working
day; and the strength of part-time teachers
is not more than 25 per cent of the total
teaching strength.

The University of Delhi which consider-
ed this recommendation of the Bar Coun-
cil was of the view that all its three Law
Centres fulfil all the three conditions, men-
tioned above, laid down by the Bar Coun-
cil. The University had, therefore, inform-
ed the Bar Council that all its Law Centres
are full-time institutions and are not,
therefore, affected by the decisions of the
Bar Council.

अध्यक्ष की वसुली

241. श्री श्रीराम सिंह : क्या शिक्षा
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गन दो
वर्षों के दौरान आय कर की वसुली
में कमी हुई है ;